

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2320
ANSWERED ON:08.12.2005
ATTACK AT MAU STATION . YOGI ADITYA NATH
Adityanath Yogi Shri

Will the Minister of RAILWAYS be pleased to state:

- (a) whether a passenger train was targeted by an unruly mob at the Mau railway station of Uttar Pradesh on October 14, 2005;
- (b) if so, the details of the incident;
- (c) the number of passengers injured and the details of the loss of lives and properties in the incident; and
- (d) the action taken by the Government in the matter?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

(a) & (b): No, Sir. However, on 14-10-2005, at about 17.00 hrs., an unruly mob of around 1000 persons attempted to enter the platform of Mau Railway Station shouting slogans and pelting stones from Old Loco Shed end in the West. This caused panic amongst the passengers who began to run about. At the time of the incident, Train No.533 Up reached Mau Station at 1705 hrs. and was taken on Line No.2 for security reasons. On seeing the mob, Government Railway Police (GRP), Civil Police, Provincial Armed Constabulary (PAC) and Railway Protection Force (RPF) present at the station tried to stop them. The unruly mob opened fire repeatedly. Police personnel also opened fire in the air to disperse the mob. But the mob forcibly entered the station premises and reached platform No.4 and No.2. However, the Police and RPF personnel, by making another attempt, controlled the situation and cleared the station of the rowdy mob before it could reach and cause any harm to the passengers of the train. The mob had damaged Railway Platform Roof, Stalls and West Panel by pelting stones.

(c): During this incident, two persons sustained injuries and one of them (aged 70 years) died at the Hospital. The total loss suffered by Railway was estimated at Rs.64,058/- approximately.

(d): In this connection Government Railway Police (GRP) / Mau registered a case on crime No.35/05 under section 147, 148, 149, 323, 302, 307, 427 & 435 of Indian Penal Code, 7 Criminal Law Amendment Act, 3/4 Public Property (Prevention of Destruction) Act and sections 151 & 152 of the Railways Act, 1989 against unruly mob of 1000 persons. During investigation, 40 persons were identified for involvement in the incident out of which 34 persons have been arrested and sent to judicial custody. 6 persons are absconding.